

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

IA/263(AHM)2021 in CP(IB) 397 of 2018

**Coram: HON'BLE Mr. MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 08.06.2021**

Name of the Company: Anil Kumar Erstwhile IRP of KSL & Industries Ltd.
V/s
COC of KSL & Industries Ltd & Anr.

Section 60(5) of the Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER
(through video conferencing)


Mr. Monaal Davawala, Advocate appeared on behalf of Applicant.

We direct the Registry as well as Applicant to issue notice to the COC and RP and file proof of service within two weeks'.

The matter stands adjourned to 13.07.2021

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(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)
Dated this the 08th day of June, 2021



(MADAN B GOSAVI)
MEMBER (JUDICIAL)